

## NISHI JAIN

Liquidator for "Salasar Enterprises Private Limited – in Liquidation"

Registration No : **IBBI/PA-001/IP-P01662/2019-20/12664**

A-102, Krishna Tower, Ashok Nagar , Kandivali East , Mumbai- 400 101

Email Id : [csnishijain@gmail.com](mailto:csnishijain@gmail.com) Mobile No: 9833973382

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To  
Shri Sudhakar N,  
Assistant Commissioner of Income Tax, Circle -4 (3) (1),  
Mumbai

Dear Sir,

Sub- Lodging of Claim in the case of Salasar Enterprises Private Limited , PAN: AAJCS7342H

I am receipt of your letter bearing reference no. ACIT -4 (3) (1)/ NCLT/ 2022-23 Dated 26.09.2022, received via speed post dated 29.09.2022 along with proof of claim in Form B under Regulation 7 of Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Person) Regulation 2016 for total claim amount Of Rs. Twenty Eight Crore Sixty Seven Lakh Sixty Two Thousand Four Hundred and Eighty.

As the outset I wish to inform you that at present Salasar Enterprises Private Limited , Corporate Debtor is under Liquidation hence your claim in Form B filed under Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons ) Regulation 2016 is not as per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

Further under said Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016, the claim is to be submitted in Form C. Hence your claim cannot be admitted as it is not in prescribed form.

Hence I request you to kindly submit fresh claim form in prescribed Form C under Regulation 17 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

Further please note your claim Form should not include any Demand after commencement of CIRP i.e 15/10/2020 as there is a Moratorium on such demand under section 14 of Insolvency and Bankruptcy Code, 2016.

I further wish to inform you that all supporting documents in proof of claim is also be submitted along with Form C.

Thanking you

*Nishi*

Nishi Jain  
Liquidator  
Salasar Enterprises Private Limited (in Liquidation)  
CIN:U45100MH2004PTC145669

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04.10.2020

To,  
Shri Sanjay Bhattacharya, WBRS/ Haradhan Bandyopadhyay,  
Senior Joint Commissioner of Revenue and Charge Officer,  
Salt Lake Charge, Room Number 519, 5th Floor,  
Jalasampad Bhawan, Block DF, Sector-1  
Bidhannagar, West Bengal  
Kolkata 700091

Dear sir,

Sub:- Claim in respect of the Liquidation of Salasar Enterprises Private Limited (in Liquidation)

I am in receipt of your letter no. 4B/ SJCR/ ST/ VAT/ 1085 dated 01/09/2022 and email dated 26/09/2022 along with the proof of claim in Form C under Regulation 17 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation 2016.

At the very outset I wish to inform you that the claim submitted by you in Form C in the said Liquidation Process is not in the prescribed format as it doesn't contain Affidavit in the prescribed format.

Moreover the affidavit should be on stamp paper of the requisite value as prescribed in West Bengal Stamp Act and should be dated with proper identification of the person who make such affidavit.

I Further wish to mention that your claim pertains to FY 2007-2008, 2008-2009, 2009-2010. The books of Accounts of the said years are not available with the Corporate Debtor nor with the suspended Directors has handed over the said records to me.

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I am therefore unable to verify your claim from the Books of Accounts of the Corporate Debtor. In the Audited Annual Accounts of the Corporate Debtor for the years 2007-2008, 2008-2009, 2009-2010 no such amount as claimed by you has been provided for and even not shown as Contingent Liability.

Hence I cannot verify your claim with the Books of Accounts of Corporate Debtor.

Thanking you

*Nishi*

Nishi Jain  
Liquidator  
Salasar Enterprises Private Limited (in Liquidation)  
CIN:U45100MH2004PTC145669